

(2021) 03 DEL CK 0216

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 956 Of 2021

Sumit Singh & Ors

APPELLANT

Vs

State (Govt Of Delhi) & Anr

RESPONDENT

Date of Decision : 22-03-2021

Acts Referred:

Indian Penal Code, 1860 — Section 34, 406, 498A
Dowry Prohibition Act, 1961 — Section 4

Citation : (2021) 03 DEL CK 0216

Hon'ble Judges : Suresh Kumar Kait, J

Bench : Single Bench

Advocate : Vipin Kumar, G.M.Farooqui, Deepak Kumar

Final Decision : Disposed Of

Judgement

Suresh Kumar Kait, J

1. Vide present petition, petitioners are seeking quashing of FIR No.446/2016, under Sections 498A/406/34 IPC & Section 4 of Dowry Prohibition Act, registered at police station Aman Vihar, Delhi and all other proceedings arising therefrom.

2. Notice issued.

3. Mr. G.M.Farooqui, learned Additional Public Prosecutor for State accepts notice and submits that respondent No.2 is present in the Court and she has been identified as the complainant of FIR in question by the Investigating Officer of this case, who is also present in the Court.

4. With the consent of the parties, the present petition is taken up for final hearing and disposal.

5. The marriage of petitioner No.1/husband and respondent No.2/wife was solemnized on 01.07.2014 due to temporal differences, they started living separately since 28.08.2019. The dispute between the parties culminated into the FIR in question.

6. The present petition has been filed on the ground that the parties have amicably settled their dispute vide Settlement Agreement dated 29.06.2019 reached through Delhi Mediation Centre, Rohini District Courts, Delhi and they are happily and peacefully living together for last 1½ years.

7. Respondent No.2 present in the Court submits that she has no grievance against the petitioner and to enable her to restore cordial relations with her husband and in-laws, proceedings arising out of FIR in question be brought to an end.

8. Keeping in view that the dispute between the parties has been amicably resolved, this Court is inclined to quash the FIR in question, as no useful purpose would be served in continuing with the proceedings arising out of the present FIR.

9. For the reasons afore noted, FIR No.446/2016, under Sections 498A/406/34 IPC & Section 4 of Dowry Prohibition Act, registered at police station Aman Vihar, Delhi and consequent proceedings emanating therefrom are hereby quashed.

10. The petition is accordingly allowed and disposed of.